### GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO. : 128 (To be answered on the 20<sup>th</sup> July 2023)

## **CHARGES BY AIRLINES**

## 128. SHRI A. GANESHAMURTHI

## Will the Minister of CIVIL AVIATION लागर विमालल मंत्री

be pleased to state:-

(a) whether the Government has asked Airlines not to levy penal charges for cancellation and rescheduling of air tickets in case of emergency and festival rush;

(b) if so, whether the Government monitored compliance of any such direction by the Airlines, if so, the details thereof;

(c) whether there is any regulatory mechanism to monitor the air fare of airlines which are fleecing the passengers, whenever there is hike in demand and if so, the details thereof; and

(d) the steps taken by the Government to ensure common man also travels by air, by having reasonable air fare in Economy class during emergency?

### ANSWER

# Minister of State in the Ministry of CIVIL AVIATION लागर विमालल मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

(a) & (b) Charges for cancellation and rescheduling of air tickets are not regulated by the Government. However, the Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR), Section -3, Series -M, Part - II titled - Refund of Airline Tickets to Passengers of Public Transport Undertakings wherein the following provisions in respect of cancellation charges has been laid down:

Cancellation charges must be indicated prominently at the time of booking. The airlines shall refund all statutory taxes and User Development Fee (UDF)/Airport Development Fee (ADF)/Passenger Service Fee (PSF) to the passengers in case of cancellation/non-utilisation of tickets/no show. This provision shall also be applicable for all types of fares offered including promos/special fares and where the basic fare is non- refundable

(c) Directorate General of Civil Aviation (DGCA) has established Tariff Monitoring Unit which monitors fares on select sectors on random basis.

(d) Ministry of Civil Aviation has launched Regional Connectivity Scheme (RCS)- UDAN (Ude Desh ka Aam Nagrik) on 21.10.2016 to enhance regional air connectivity from unserved and underserved airports in the country and making air travel affordable to the masses.

Under the UDAN Scheme, the Government has targeted an indicative airfare at Rs. 2500 for a distance of 500 km to 600 km per RCS seat under Regional Connectivity routes (equivalent to one-hour flight). Selected Airline Operator is required to provide upto 50% of the aircraft seating capacity or maximum 40 seats, whichever is lower, as Seats in a fixed wing aircraft under UDAN. This airfare is subject to indexation as per the formula specified in the UDAN Scheme document.

Government has also taken steps to sensitise the airlines on maintaining reasonable price levels by self-regulating airfares during emergency. Consultations are held with airlines on regular basis to keep passenger interest in mind and exercise moderation.

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